

1

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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CPC.No.350/00020/2016
350/00038/2016
(O.A.350/00477/2015)

Date of order : 26.08.2016

Present : Hon'ble Mr. Justice Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

CHANDANA BHUNIA & ORS.
VS.
UNION OF INDIA & ORS.
[M.PRASAD/R. SHYAM & ORS.(S.E. RLY.)]

For the applicants : Mr. A. Chakraborty, counsel
Ms. P. Mondal, counsel

For the respondents : Mr. M.K. Bandyopadhyay, counsel

O R D E R

Per Justice V.C. Gupta, J.M.

Heard Id. counsel for the applicants and Id. counsel for the respondents.

2. The order sought to be complied with is dated 26.08.2015. The relevant portion of the order as contained in para 4 is reproduced herein below:-

"4. Be that as it may in similar matters this C.A.T. gave direction to the appropriate authority to consider the 'land losers' case. Accordingly the following direction is given.

The competent authority shall make endeavour to complete the exercise and pass appropriate orders within four months from the date of communication of this order, for the applicants' employment against Group 'D' category or as substitutes, as promised to them.

5. Accordingly the OA is disposed of. No costs."

3. The respondent authorities by assigning reasons has declined to grant employment assistance to the applicant.

6 (4)

4. Without commenting on the validity or correctness of the order, we find that the order of the Tribunal has been complied with substantially. Accordingly contempt proceeding is dropped. Both the CPCs stand disposed of.

5. However, liberty is granted to the applicants to challenge the order before appropriate forum, if dissatisfied with the order. Notices, if any issued, shall stand discharged.

(J. Das Gupta)
Administrative Member


(Justice V.C. Gupta)
Judicial Member

s.b